

NOTIFICATION No. 6 / 2017

I (a)

Thiru. Swarnam J. Natarajan, Senior Civil Judge of Puducherry Judicial Service, functioning on deputation in the Tamil Nadu State Judicial Service as Principal Sub Judge, Tiruvannamalai, who has been promoted to the cadre of District Judge (Entry Level) on purely temporary basis in the existing vacancies earmarked for 65% quota in the Puducherry Judicial Service, with effect from the date of assumption of charge as District Judge (Entry Level) vide Office Order No.4630/2016-LD, Law Department, Government of Puducherry, dated 17.01.2017 is posted as III Additional District Judge, Cuddalore @ Virudhachalam in the existing vacancy.

(b)

The Government in G.O.(Ms) No.654, Home (Courts-II) Department, dated 08.09.2014, have issued orders sanctioning the Constitution of an Additional District and Sessions Court (Fast Track Court) in the cadre of District Judge, at Tenkasi in Tirunelveli District :

Thiru. S.Isvarane, Senior Civil Judge of Puducherry Judicial Service, functioning on deputation in the Tamil Nadu State Judicial Service as Sub Judge, Kallakurichi, who has been promoted to the cadre of District Judge (Entry Level) on purely temporary basis in the existing vacancies earmarked for 65% quota in the Puducherry Judicial Service, with effect from the date of assumption of charge as District Judge (Entry Level) vide Office Order No.4630/2016-LD, Law Department, Government of Puducherry, dated 17.01.2017 is posted as Additional District Judge (Fast Track Court), Tenkasi in Tirunelveli District in the said newly sanctioned Court.

(c)

The promotion of the above said two Senior Civil Judges of Puducherry Judicial Service viz., Thiru Swarnam J.Natarajan and Thiru S.Isvarane, as District Judges (Entry Level) would be subject to the outcome of Rev. Appln.No.104 of 2016 in W.P. No.9350 of 2009 and W.P. No.43279 of 2016 pending before the

Hon'ble Division Bench of the High Court of Judicature at Madras and also subject to the following conditions, as ordered vide Order dated 15.12.2016 in WMP No.37119 of 2016 in W.P.No.43279 of 2016 namely :

- (i) The promotion if any shall be ordered only on temporary basis and the promotion shall not confer any right, including to be placed on probation ;
- (ii) The promotions ordered shall abide by the result in this Writ Petition; and
- (iii) No promotee shall claim any right only because of the temporary promotion so awarded to him.

II

Tmt. A.Kayalvizhi, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil is transferred and posted as Principal District Judge, Ramanathapuram vice Tmt.Meena Satheesh, deputed to National Green Tribunal, Southern Zone, Chennai.

Thiru John R.D.Santosham, Chairman, Permanent Lok Adalat, Nagercoil is transferred and posted as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil vice Tmt. A.Kayalvizhi, transferred.

Thiru P.Mohanraj, District Judge, now functioning on deputation as Registrar, National Green Tribunal, Southern Zone, Chennai, on his repatriation to his parent service viz., Tamil Nadu State Judicial Service, is posted as Principal District Judge, Salem in the existing vacancy.

Tmt. N.Rajalakshmi, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Srivilliputhur is transferred and posted as Chairman, Permanent Lok Adalat, Villupuram in the existing vacancy.

**HIGH COURT, MADRAS.
DATED : 25.01.2017.**

**Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL.**

OFFICIAL MEMORANDUM

Sub: Courts and Judges – District Judges – Promotion, Transfer and Postings - Notification issued - Joining instructions – issued.

Ref: High Court's Notification No. 6 / 2017, dated: 25.01.2017.

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Thiru Swarnam J. Natarajan, Senior Civil Judge of Puducherry Judicial Service, now functioning on deputation as Principal Sub Judge, Tiruvannamalai, who has been promoted to the cadre of District Judge (Entry Level) on purely temporary basis, and posted as III Additional District Judge, Cuddalore @ Virudhachalam, vide High Court's Notification cited above, is required to hand over charge of his post to the Additional Sub Judge, Tiruvannamalai, immediately, and take charge of the post of III Additional District Judge, Cuddalore @ Virudhachalam, immediately, without availing full joining time.

The Additional Sub Judge, Tiruvannamalai, is required to hold full additional charge of the post of Principal Sub Judge, Tiruvannamalai, until further orders.

Thiru S.Isvarane, Senior Civil Judge of Puducherry Judicial Service, now functioning on deputation as Sub Judge, Kallakurichi, who has been promoted to the cadre of District Judge (Entry Level) on purely temporary basis, and posted as Additional District Judge (Fast Track Court), Tenkasi in Tirunelveli District in the newly sanctioned Court, vide High Court's Notification cited above, is required to hand over charge of his post to any of the nearest Sub Judge, on 26.01.2017 F.N. and assume charge of the post of Additional District Judge (Fast Track Court), Tenkasi in Tirunelveli District on 27.01.2017 F.N., (Friday), without fail.

As the inauguration of the Court of Additional District Judge (Fast Track Court), Tenkasi is to be held on 27.01.2017 at 10.00 a.m., Thiru S.Isvarane, is required to report to the Principal District Judge, Tirunelveli, on 26.01.2017 A.N., **or** on 27.01.2017 morning before 8.00 a.m., without fail, in connection with inauguration of the said newly sanctioned Court.

Thiru. John R.D.Santosham, District Judge, functioning as Chairman, Permanent Lok Adalat, Nagercoil, who has been transferred and posted as Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil, vide High Court's Notification cited above, is required to take charge of the post Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil from Tmt. A.Kayalvizhi, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil, immediately, without fail.

On relief, Tmt. A.Kayalvizhi, who has been transferred and posted as Principal District Judge, Ramanathapuram, vide High Court's Notification cited above is required to take charge of the post of Principal District Judge, Ramanathapuram, immediately, without availing full joining time.

Thiru John R.D.Santosham, after taking charge of the post of Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Nagercoil, is required to hold full additional charge of the post of Chairman, Permanent Lok Adalat, Nagercoil, until further orders.

Thiru. P.Mohanraj, District Judge, functioning on deputation as Registrar, National Green Tribunal, Southern Zone, Chennai, on repatriation to his parent service viz., Tamil Nadu State Judicial Service, posted as Principal District Judge, Salem, vide High Court's Notification cited above, is required to take charge of the post Principal District Judge, Salem, from I Additional District Judge, Salem, who is holding full additional charge of the post of Principal District Judge, Salem, immediately, without availing full joining time.

Tmt. N.Rajalakshmi, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Srivilliputhur, who has been transferred and posted as Chairman, Permanent Lok Adalat, Villupuram, vide High Court's Notification cited above, is required to handover charge of her post to any of the nearest District Judge, immediately, and take charge of the post of Chairman, Permanent Lok Adalat, Villupuram, immediately, without availing full joining time.

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The officers who relieve the Officers under transfer are required to hold full additional charge of their respective additional posts, till successors take charge / until further orders.

**HIGH COURT, MADRAS.
DATED : 25.01.2017.**

**Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL.**